

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2251.**

**TO BE ANSWERED ON THE 29TH NOVEMBER, 2016/ AGRAHAYANA 8, 1938
(SAKA)**

CITIZENSHIP RIGHTS

2251. SHRI SUMAN BALKA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government plans to grant citizenship rights to “Chakma” migrants in Arunachal Pradesh as directed by the Supreme Court of India in the case National Human Rights Commission (NHRC) vs. State of Arunachal Pradesh and others and another writ petition in its judgement dated September 17, 2016;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) to (c): Applications of 110 Chakma immigrants were recently received by the Central Government for consideration without recommendations of the State Government which have been returned to the State Government for their recommendations as required under Rule 12(2) of the Citizenship Rules, 2009.
